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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 2675/96

New Delhi: this the 10 day of May, 2000.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

S. V. Singh,
S/o Late Shri Munshi Ram,
Sr. Technical Supervisor,
Vill. & P.O. Chippiana,
Distt. Ghaziabad (U.P.)

...Applicant.

(By Advocate: Shri S.P. Sharma).

Versus

1. Union of India
through
Secretary,
Ministry of Health,
Nirman Bhawan,
New Delhi.

2. The Chief General Manager,
Telephones MTNL,
Delhi Telephones,
Khurshid Lal Bhawan,
New Delhi

....Respondents.

(By Advocate: Shri V.K. Rao)

ORDER

MR. S.R. ADIGE, VC (A).

Applicant seeks promotion in BCR Scheme
with effect from the date his juniors were promoted,
with arrears and interest thereon.

2. Applicant's counsel places reliance on order
dated 7.1.91 (Annexure-D) in which his name is shown
above one Shri Lajja Ram Sharma, and claims that
his name should likewise be above Shri Lajja Ram
Sharma in the promotion order dated 15.11.94 (Annexure-A).

3. Heard both parties.

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3. At the outset, there is nothing to establish that the aforesaid order dated 7.1.91 contains the names in order of seniority. It merely promotes those officials who had completed 26 years of service or more to the next higher scale of Rs.1000-2060 in the BCR Scheme. Applicant having admittedly been transferred from Rajasthan circle to Delhi Circle at his own request, ranked junior to all permanent and temporary Mechanics in Delhi Telephones on his assumption of charge as Mechanic, Delhi Telephone and his name was therefore not considered for promotion against 10% quota posts in Group IV under BCR Scheme in the pay scale of Rs.2000-3200 as his name did not come within the zone of consideration.

5. The OA warrants no interference. It is dismissed. No costs.

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(KULDIP SINGH)

MEMBER (J)

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(S. RADIGE)
VICE CHAIRMAN (A)

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